

Warehoused Goods (Removal) Regulations, 2016.

Notification No. 67/2016- Customs (N.T.) dated 14th May, 2016 amended by
Notification No. 71/2019-Customs(N.T.) dated 1st October, 2019

In exercise of the powers conferred by section 157 read with section 60, section 67 and section 69 of the Customs Act, 1962 (52 of 1962), and in supersession of the Warehoused Goods (Removal) Regulations 1963, except as respects things done or omitted to be done before such supersession, the Central Board of Excise and Customs hereby makes the following regulations, namely:-

1. Short title and commencement. - (1) These regulations may be called the Warehoused Goods (Removal) Amendment Regulations, 2019.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Definitions. – In these regulations, unless the context otherwise requires, -

(a) “Act” means the Customs Act, 1962 (52 of 1962);

(b) “bond officer” means an officer of customs in charge of a warehouse;

(c) “Form” means the form appended to these regulations;

(d) “section” means section of the Act;

(e) “warehouse” means a public warehouse licensed under section 57 or a private warehouse licensed under section 58 or a special warehouse licensed under section 58A.

(2) The words and expressions used herein and not defined in these regulations but defined in the Act shall have the same meanings respectively as assigned to them in the Act.

3. Form for transfer of goods from a warehouse.-Where the warehoused goods are to be removed from one warehouse to another warehouse or from a warehouse to a customs station for export, the owner of the goods shall make such request by filing the Form appended to these regulations.

4. Conditions for transport of goods. -Where the goods are removed from the customs station of import to a warehouse or from one warehouse to another warehouse or from the warehouse to a customs station for export, the transport of the goods shall be under one-time-lock, affixed by the proper officer or the licensee or the bond officer, as the case may be:

Provided that the Principal Commissioner of Customs or Commissioner of Customs, as the case may be, may having regard to the nature of goods or manner of transport, permit transport of the goods without affixing the one-time-lock.

5. Conditions for due arrival of goods. - The owner of the goods shall produce to the bond officer or proper officer under sub-section (1) of section 60, as the case may be, within one month or within such extended period as such officer may allow, an acknowledgement issued by the licensee or the bond officer of the warehouse to which the goods have been removed or the proper officer at the customs station of export, as the case may be, stating that the goods have arrived at that place, failing which the owner of such goods shall pay the full amount of duty chargeable on account of such goods together with interest, fine and penalties payable under subsection (1) of section 72.

6. Non applicability of regulations in certain cases: Nothing contained in these regulations shall apply to a warehouse operating under section 65.

FORM
 (see regulation 3 of Warehoused Goods (Removal) Regulations, 2016)
Form for transfer of goods from a warehouse (in terms of section 67 or section 69 of the Customs Act, 1962)

Part-I

Import details	Details of warehousing		Goods					Purpose of removal	
			Description of goods.	Description and No. of packages.	Marks and numbers on packages	Weight and quantity.	Value.	Deposit in another warehouse (Furnish warehouse code and address).	For export by air/sea/land/post (Furnish details of customs station)
Bill of Entry No. and date.	Warehouse code and address.	Bond No. and date.	(4)	(5)	(6)	(7)	(8)	(9)	(10)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)

Signature of the owner of warehoused goods.
officer.

Full name:
Telephone No.

Permission of the Bond

(Signature with seal)

Part-II

Details of despatch of goods				Details of receipt of goods			Remarks
Date and time of removal.	Registration No. and details of means of transport.	Container No. (if applicable.)	One-time-lock No.	Date and time of receipt at the warehouse or customs station.	Whether Registration No. of means of transport is matching with despatch?	Whether the one time lock is found intact?	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)

Signature and stamp of Licensee (Warehouse keeper) / Bond Officer.
place of despatch)

Signature and stamp of Licensee (Warehouse keeper) / Bond (at the
Officer / Proper Officer (at the place of receipt)

[F.N.484/03/2015-LC (Vol.II. Pt- I.)]

(Temsunaro Jamir)

Under Secretary to the Government of India